

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Ninth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Ninth Lok Sabha)

## NINTH REPORT

(Presented on 29-8-1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 27 August, 1990 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 84 and 173*) by Shri Y.S. Rajasekhar Reddy.
- (2) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 343 and 348*) by Shri Bhogendra Jha.
- (3) The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 57*) by Shri Ramashray Prasad Singh.
- (4) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Janak Raj Gupta.

II. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 31 August, 1990.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 84 and 173*) by Shri Y.S. Rajasekhar Reddy.

The Bill seeks to amend articles 84 and 173 of the Constitution with a view to disqualifying a person to be chosen as a member of either House of Parliament or the State Legislature if he has attained the age of 60 years or above.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 343 and 348*) by Shri Bhogendra Jha.

The Bill seeks to amend articles 343 and 348 of the Constitution with a view to providing for the use of Devanagari form of numerals for the official purposes of the Union and Hindi language in Devanagari script in the Supreme Court, High Courts and for the authoritative texts of all Bills introduced in, and Acts passed by, Parliament and State Legislatures.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 57*) by Shri Ramashray Prasad Singh.

The Bill seeks to substitute new article for article 57 of the Constitution with a view to providing that a person who holds, or who has held, office of President shall not be eligible for re-election to the office for more than one term.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Janak Raj Gupta.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including Dogri language in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

*Allocation of time to Resolutions*

4. The Committee recommend allocation of time to resolutions as follows :

- |   |         |
|---|---------|
| (1) Resolution by Shri Mahendra Singh Mewar regarding Inter-State river water disputes. | 2 hours |
| (2) Resolution by Shri Ram Sagar regarding measures to remove rural backwardness.       | 2 hours |
| (3) Resolution by Shri Santosh Kumar Gangwar regarding development of Bareilly.         | 2 hours |

*Recommendations*

5. The Committee recommend that —

- (i) Sarvashri Y.S. Rajasekhar Reddy, Bhogendra Jha, Ramashray Prasad Singh and Janak Raj Gupta be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

August 27, 1990

Bhadra 5, 1912 (Saka)

SHIVRAJ V. PATIL,

*Chairman,*

*Committee on Private Members'*

*Bills and Resolutions.*